## CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH



OA.No.979 of 2000

New Delhi, this 26th day of March 2001

HON'BLE SHRI KULDIP SINGH, MEMBER(J) HON'BLE SHRI M.P.SINGH, MEMBER(A)

Vivek Mina S/o Late Shri B.R.Mina R/o BG-3/1-C Paschim Vihar New Delhi-110063

...Applicant

(By Advocate: None present)

## Versus

- 1. Union of India,
  Through the Secretary
  Ministry of External Affairs
  South Block
  New Delhi
- 2. The Director
  Ministry of Personnel, Public
  Grievances and Pensions
  (Department of Personnel & Training)
  North Block
  New Delhi ... Respondents

(By Advocate: Shri V.S.R.Krishna)

ORDER(oral)

## By Shri Kuldip Singh, M(J)

The applicant, who belongs to Scheduled Tribe category, has filed this OA whereby he claims that his representation has been unlawfully rejected by respondents. Challenging the same, the applicant has prayed for the relief to direct the respondents to fix his seniority in the grade of Section Officer with effect from 14.11.1996, i.e. the date the select list dated 14.11.1996 was issued by respondent no.1.

2. Facts in brief are that the applicant was recruited as Assistant and he joined the Ministry



.2. of External Affairs (MEA, for short) on 8.1.1988. became eligible for being considered for the post of Section Officer on 1.7.1996, i.e. after completion of 8 years of qualifying service. grievance of the applicant is that in the year 1986-87 and 1987-88 vacancies for promotion of ST candidates were available with the department and as no ST candidate was available, in place of candidates, SC candidates were promoted. Now he claims that those vacancies which were given to the SC candidates are still available and as representative of ST candidates the applicant should have been given promotion against those vacancies which should have been filled up as if the vacancies of ST were still available and the applicant should have been promoted to the post of Section Officer. The applicant had also made a representation Which was referred to the DOFT and on the advice of the DOPT the respondents representation of the have rejected the DOPT vide Annexure R-5 had advised applicant. that in terms of the orders issued by the DOPT in implementation of Supreme Court earlier. judgement, the objective to ensure ĩs representation of each reserve category does not exceed the percentage prescribed for it. Ιŕ earlier occasion ST slots were exchanged by SCs, has lead to excess representation of SCs representation of STS. short representation of SCs is required to be adjusted

against <u>future</u> vacancies as laid down in

OM dated 2.7.1997 so that the representation could brought down prescribed be to the percentage. Thus the O.M. issued by the DOPT dated 2.7.1997 was in conformity with the judgement of the Supreme Court in R.K. Sabharwal's case. So, the applicant cannot have a right to be promoted against the vacancies which fell short of ST quota. Since there was no vacancy in ST category in 1997-98, the applicant could not be promoted. But in 1998-99 when a vacancy arose in the Section Officer's grade, the

J. In view of the above discussion, the impugned order does not call for any interference. The OA is devoid of merit and the same is accordingly dismissed. No order as to costs.

applicant was promoted against that vacancy.

(M. P. Singh)
Member(A)

(Kuldip Singh)
Member(J)

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